Graded penalty system for telecos

1516. SHRI DEVENDER GOUD T: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the details of graded penalty system proposed by Government for telecos;
- (b) the existing penalty mechanism on telecos for any wrongdoing;
- (c) whether it is a fact that DoT has so far served notices of penalty of nearly ₹ 10,000 crore against telecos;
 - (d) if so, the details thereof, company-wise and the amount realized so far, and
- (e) to what extent the graded penalty system help in quickly realizing penalties from telecos?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) to (e) The information is being collected and will be laid on the Table of the House.

Internet connectivity in the country

1517. SHRI DARSHAN SINGH YADAV:

SHRI RAMDAS ATHAWALE:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government proposes to provide total internet connectivity in the country;
- (b) if so, the details of the plan formulated for rural areas, State-wise, including Chhattisgarh; and
- (c) the funds released and spent by each of the States particularly Chhattisgarh, for the purpose?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) and (b) Licence granted to various Access Telecom Service Providers and Internet Service Providers allows them to provide internet facility within their service area.

National Optical Fibre Network (NOFN)/BharatNet project is planned to connect all Gram Panchayats (approx. 2.5 lakh) in the country, including Chhattisgarh, through